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CWP-PIL-122-2023

COURT ON ITS OWN MOTION V/S UNION OF INDIA AND ORS.

Present: Ms. Anu Pal, Sr. DAG, Punjab.

Mr. Deepak Balyan, Addl. A.G., Haryana.

Ms. Puneeta Sethi, Sr. Panel Counsel
for UOI/NCB.

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Learned counsel for the State of Punjab is directed to file a better affidavit/status report clarifying as to when the *heroin* has been handed over to the State of Punjab and how the State of Punjab is dealing with the case property to destroy the same. However, this Court is of the view that the said procedure of destroying the *heroin* should be monitored by a Judicial Officer.

Learned counsel for the State of Haryana is also directed to file the latest status report with regard to the aforesaid context.

Learned counsel for the UOI/NCB will also file reply mentioning that how many people are drug addicts in the State of Haryana, Punjab and Union Territory, Chandigarh.

Adjourned to 08.2.2024.

(RITU BAHRI)
ACTING CHIEF JUSTICE

January 16, 2024
Vijay Asija

(NIDHI GUPTA)
JUDGE